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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORIGINAL APPLICATION No.299 OF 1987.

Date of decision ... November 23, 1987.

Srinivas Misra, son of late Maheswar Misra,  
at present working as Assistant Superintendent  
of Post Offices (S), Chatrapur, P.O. Chatrapur,  
Dist- Ganjam. ... Applicant.

Versus

1. Union of India,  
represented by the Secretary, Posts,  
Dak Bhavan, New Delhi- 110 001.
2. Postmaster General, Orissa Circle,  
At, P.O. Bhubaneswar, District- Puri.
3. Director of Postal Services,  
Sambalpur Region, At, P.O. & Dist-Sambalpur.

.... Respondents.

M/s Devananda Misra, Deepak Misra,  
R.N.Naik, & Anul Deo, Advocates .. For Applicant.

Mr. A.B.Misra, Sr. Standing Counsel,  
(Central) .. For Respondents.

C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE CHAIRMAN  
A N D

THE HON'BLE MR. K.P.ACHARYA, MEMBER (JUDICIAL)

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1. Whether reports of local papers may be allowed to see the judgment ? Yes .
2. To be referred to the Reporters or not ? No .
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes .

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JUDGMENT

K.P.ACHARYA, MEMBER (J), In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant seeks to get his order of transfer quashed.

2. Shortly stated, the case of the applicant is that he is a postal employee working at Chatrapur. The competent authorities transferred the applicant to Sambalpur. Being aggrieved by this order of transfer, the applicant has filed this application seeking the above mentioned relief.

3. In their counter, the respondents maintained that the application is not maintainable in view of the order passed by the competent authority vide Memo No. ST/24-15/87 dated 26.10.1987.

4. We have heard Mr. Deepak Misra, learned counsel for the applicant and Mr. A.B.Misra, learned Sr. Standing Counsel for the Central Government at some length. On a perusal of the order contained in the Memo Number stated above, we feel that the applicant should not have any further grievance because the transfer order in question has been kept in abeyance. Mr. Deepak Misra, learned counsel for the applicant also submits that his client has no grievance for the present. Hence, the case is accordingly disposed of.

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leaving the parties to bear their own costs .

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Mitter (Judicial)

B.R. PATEL, VICE CHAIRMAN,



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Vice Chairman.

Central Administrative Tribunal,  
Cuttack Bench.  
November 23, 1987/Roy SPA.